

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 58/TT/2020

- Subject:** : Approval for truing up of transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Hassan-Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore sub-station under System Strengthening-IX in the Southern Region.
- Date of Hearing** : 17.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : TANGEDCO and 16 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri. B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period of Hassan-Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore sub-station under System Strengthening-IX in the Southern Region. He submitted that the instant asset was put into commercial operation on 1.7.2011 during the 2009-14 period and that tariff for the 2014-19 period was determined vide order dated 18.2.2016 in Petition No. 492/TT/2014. The capital cost of ₹10230.67 lakh was admitted as on 31.3.2014 and no Additional Capital Expenditure (ACE) was envisaged during the 2014-19 tariff period. He further submitted that in the instant petition, the admitted capital cost of ₹10230.67 lakh as on 31.3.2014 has been considered as opening capital cost for the truing up of tariff of the 2014-19 tariff period. However, ACE of ₹6.27 lakh, ₹0.56 lakh, ₹4.44 lakh and ₹4.59 lakh has been claimed during 2014-15, 2015-16, 2016-17 and 2018-19 respectively on account of compensation paid as per the court order dated 8.8.2018 for damages caused to the properties. The details regarding the payments made along with the copy of the court order have been submitted vide affidavit dated 4.5.2020.



3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

